मुळा महानार कहा विकार

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केनरा न ११७ विस्ता सेंगा वृति

FIR No. 63/20 Case No. 1584/2020 PS Crime Branch 20.02.2021

Room ton \$18. South East Diamet साक्ष्म जागातम भई विका VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Rizky Rendhana in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Rizky Rendhana for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New Delhi/20.02.2021 (92)



FIR No. 63/20 Case No. 1573/2020 PS Crime Branch 20.02.2021 अस्का तुमार पूर्व ARUN KUMAG GARG पुरुष महादाम क्षण्यक्रिकार Chief Metropolitan Magnetrato कवस में उन्निक्ति के एवं दूर्व Room No. 516, South Cast District साक्षेत ज्यायालम्, भई क्षित्रकृ

VC hearing conducted today via webexcisco app, New Dalti

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Thi Ha Kyaw Swar in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Thi Ha Kyaw Swar for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New-Delm/20,02:202 (9E)



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ARUN KUMAR GARG

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Chief Matrepation Magestrate
कगरा म. 510, जिल्ला कार्य में 51

साकेत न्यायालम नई दिल्ही

Saket Courts, New Delhi

FIR No. 63/20 Case No. 1585/2020 PS Crime Branch 20.02,2021

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Afwan Anas in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Afwan Anas** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filling of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

> (Arun Kumar Garg) CACH WANGEMENT WHO HAVE WAS THE COLOR OF THE SED/New Reburn.02.2021



FIR No. 63/20 Case No. 1560/2020 PS Crime Branch 20.02.2021

VC hearing conducted today via webex cisco app. (1984)

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Mehdi Draa** in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

10 Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Mehdi Draa** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)

Chief Metropolitan Magistrate
SED/New Delini/20,02,2021



FIR No. 63/20 Case No. 1561/2020 PS Crime Branch 20.02,2021 अर्जण जुमार मुर्ग ARUH KUMAR GARG मुख्य महाभार व्यवस्थाली Chief Metropolitan के का कार्य कार्या में. 516, जिल्ल, हातान के Room No. 518, South Cort. District सामेल स्वायालया नहीं दिख्ली Saket Courts, New Delini

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Tarig Elhaj Ibrahim** in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Tarig Elhaj Ibrahim for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.





FIR No. 63/20 Case No. 1570/2020 PS Crime Branch 20.02.2021 अस्तिम सुमार गर्न ARUNKUNAR CARG मुक्त महाभाग पुण्याविकारी Chief Idelection of Mappelier के मुमरा ने कि जिसे के प्राची प्रकार Room No. 616, 5 प्रकार के 1855 शाकेत स्वाधान के 1855 Sakel Courts, New Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Abdulla in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Abdulla for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)

Chief Metropolitan Manistrate SE)
SED/New Delhi/20102.2021

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FIR No. 63/20 Case No. 1576/2020 PS Crime Branch 20.02,2021 अस्ति कुमार भूमी ARUH EUMAR GAPRA पुरुष का का का किसारी Chief that and a thingestesto कुमारा का का का किसार पूर्व Room No. 619, Coun East Obtack साकेत स्थानात्त्व्य को दिस्ती Saket County, New Dorbi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Jahedul Islam, Mohd. Sohan Mahmud and Mohd. Wasim Bapary in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Jahedul Islam, Mohd. Sohan Mahmud and Mohd. Wasim Bapary for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



passport of accused Mohd. Sohan Mahmud is in court file, the passports of Jahedul Islam and Wasim Bepary are in police possession.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.





FIR No. 63/20 Case No. 1547/2020 PS Crime Branch 20.02,2021

अरुण कुमार गर्न ARUN HUMAR GARG J. (4) 1 11 ... Chor Nich (Treathern) वागरा न जार at Magistrelia Room No. 619 Count Cast Outdet सामन का छात्र वह विस्ती Sakal Courts, New Doing

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Ahmed Binadullah Ali, Khushida Yusuf @ Kushida Yusuf, Mohd. Jamal @ Mohammed Jamal, Rashida Binty Usup Ali @ Rashida Bintyusup Ali and Yu Sup in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Ahmed Binadullah Ali, Khushida Yusuf @ Kushida Yusuf, Mohd. Jamal @ Mohammed Jamal, Rashida Binty Usup Ali @ Rashida Bintyusup Ali and Yu Sup for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch and though, the passports of the all the accused except accused Mohd. Jamal are in the court file, the passport of Mohd. Jamal is in police possession.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg) Ch**রিট্রার্ম প্রিটি**সমার্ট্রার্মিট্র (SE) SED/New Delkired ওইট্র2021



FIR No. 63/20 Case No. 1574/2020 PS Crime Branch 20.02.2021 अस्मा कुमार मर्ग ARUH KUMARI CARO मुद्धा महानमा मुख्यावर कि Chief Motivered 1 (Superational कारा ने 5 म जिल्हा का Ordinal Room No. 610, 5 क्या देवा Ordinal सार्वेत संत्रामा प्रति क्रिकी Saket Courts, New Decks

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Suhail Shaik** in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Suhail Shalk** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Chief Metropolitan Magistrates:
SED New Delhy 20, 02, 2021



FIR No. 63/20 Case No. 1556/2020 PS Crime Branch 20.02.2021 Slear part and
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VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Nurdaulet Tursyngali** in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Nurdaulet Tursyngali** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



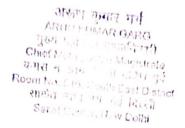
In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.





FIR No. 63/20 Case No. 1553/2020 PS Crime Branch 20.02,2021



VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused **Kuvanchbek**Abakirov in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Kuvanchbek Abakiro**v for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.

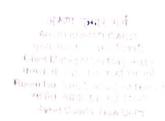


In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)

FIR No. 63/20 Case No. 1568/2020 PS Crime Branch 20.02.2021



VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Md. Muzzamil Mohideen Pulle @ Mohamed Muzammil Mohideen Pulle and Mohd. Sahib Salem Zeinul Abdeem in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Md. Muzzamil Mohideen Pulle @ Mohamed Muzammil Mohideen Pulle and Mohd. Sahib Salem Zeinul Abdeen @ Mohd. Shahib Salam Zeinul Abdeem for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Colabbandipunglijan Magistrate
SED/New/Qellij/20.02.202(† E)



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FIR No. 63/20 Case No. 1575/2020 PS Crime Branch

20.02.2021

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Muhammad Huzaifah Baha @ Muhammadhuazailfah, Mohammad Ruslan Jijaji @ Mohammad Jijaji, Muhaimi Mabiyoh @ Muhaimi Madiyoh, Salam Maso-Sod @ Salam Mas-o-Sod and Usman @ Usman Kohtotehleh in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Muhammad Huzaifah Baha @ Muhammadhuazailfah, Mohammad Ruslan Jijaji @ Mohammad Jijaji, Muhaimi Mabiyoh @ Muhaimi Madiyoh, Salam Maso-Sod @ Salam Mas-o-Sod and Usman @ Usman Kohtotehleh for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.

In view of the aforesald submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Chief Metropolitan Magistrate
SED/New Deni/20:02:2021



FIR No. 63/20 Case No. 1581/2020 PS Crime Branch 20.02.2021 अस्तिम कुमार मार्म ARUH KUMAR OARO पुरा महास्तिम कर्मानिकारी कम्पा में क्या कर्मानिकारी Room No. 616, County होता पूर्व सामेत स्वामानिय मार्ग विस्ती Seket Courts, How Delhi

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Dervishaly Abdraev, Harsan Vushirov, Ibragim Ashimov, Kerim Lokhuza, Makamut Zunurov @ Makhmut Zunurov and Nurlan Myrzabekov in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused Dervishaly Abdraev, Harsan Vushirov, Ibragim Ashimov, Kerim Lokhuza, Makamut Zunurov @ Makhmut Zunurov and Nurlan Myrzabekov for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



Upon enquiry, it is submitted by him that till date no appeal or revision against the judgment dated 15.12.2020 of this court has been preferred by the State. So far as the prayer of applicant(s) for release of mobile phones and other belongings is concerned, it is submitted by IO that no belongings of the applicant(s)/accused are in the custody of PS Crime Branch.

In view of the aforesaid submissions, it is submitted by Ld. Counsel for applicant(s) that she is not pressing her prayer for release of mobile phones and other belongings of the applicant(s) and the present application may be considered only qua the prayer for release of passport(s) of the applicant(s).

In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)
Chief Metropolitan Magistrate
CSEP/New Pathi/20 02:202 (9E)
New Dathi



FIR No. 63/20 Case No. 1583/2020 PS Crime Branch अरूण जुमार गर्गे ARUH KUMAR GARG पुरूष महाभाग सण्याधिकारी Chief Metro; other Magistrate कमरा में, 646 किया दक्षिण पूर्व Room No 549, South East Diablet साकेस सामाहाय, मह दिख्ली

20.02.2021

VC hearing conducted today via webex cisco app.

File taken up today on an application for release of the passport, mobile phones and other belongings of the applicant(s)/ accused Mirnayuni in the custody of PS Crime Branch.

Present:

Sh. Sanjay Kumar Mishra, Ld. APP for State.

Ms. Ashima Mandla, counsel for applicant(s).

IO Inspector Satish Malik through VC.

The present application has been moved on behalf of the accused **Mirnayuni** for release of the passport, mobile phones and other belongings of the accused in the custody of PS Crime Branch.

It is submitted by counsel for applicant(s) that the accused was/were acquitted by this court vide order dated 15.12.2020, whereafter the matter was taken up by Hon'ble Supreme Court on 13.01.2021, directing the Government to facilitate return of the acquitted accused to their respective countries, subject to filing of an undertaking before the Registry of Hon'ble Supreme Court of India, which directions have already been complied with by the applicant(s) and upon verification, DCP Crime Branch has closed the LOC(s) in respect of the present applicant(s)/accused on 17.02.2021. She has thus prayed for release of passport(s) and other belongings of the applicant(s) in the custody of PS Crime Branch.

A reply to the said application has been received from IO Inspector Satish Malik, in terms of which, as per order of Hon'ble Supreme Court of India, the IO has no objection to release the passport(s) of the applicant(s)/accused, who has/have already been acquitted in the present case by this court.



In view of the aforesaid submissions made on behalf of the parties and considering the facts that the accused has/have already been acquitted by this court vide judgment dated 15.12.2020, non filing of any appeal/revision by the State against judgment dated 15.12.2020 of this court till date and that the LOC(s) qua the applicant(s) has/have already been closed by the DCP pursuant to the directions of Hon'ble Supreme Court of India, the application of the present applicant(s) is disposed off with the direction to release the original passport(s) of the applicant(s) to the applicant(s) or his/her (their) attorney against proper acknowledgement as per rules, after verification of his/her (their) identity.

Copy of this order be sent to IO as well as Ld. Counsel for applicant(s) through e-mail for their information and compliance.

(Arun Kumar Garg)

